FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

PRIMAT INFRAPOWER & MULTIVENTURES PRIVATE LIMITED, OPERATING IN VARIOUS FINANCIAL SERVICES AT LOWER PAREL, MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Primat Infrapower & Multiventures Private Limited CIN: U74110MH1999PTC285503
2.	Address of the registered office	18th Floor, A Wing, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai City, Mumbai, Maharashtra, India, 400013
3.	URL of website	https://stresscredit.com/
4.	Details of place where majority of fixed assets are located	No Tangible fixed assets
5.	Installed capacity of main products/ services	Non-Operating (ceased its operations since FY 2020-21)
6.	Quantity and value of main products/ services sold in last financial year	Non-Operating (ceased its operations since FY 2020-21)
7.	Number of employees/ workmen	Not available/Zero
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last available audited financial statements are for FY 2023-24. Further details are available at: https://stresscredit.com/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All applicants who are not disqualified under section 29A of IBC https://stresscredit.com/
10.	Last date for receipt of expression of interest	01-06-2025 (Sunday)
11.	Date of issue of provisional list of prospective resolution applicants	02-06-2025 (Monday)
12.	Last date for submission of objections to provisional list	07-06-2025 (Saturday)
13.	Date of issue of final list of prospective resolution applicants	07-06-2025 (Saturday)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07-06-2025 (Saturday)
15.	Last date for submission of resolution plans	07-07-2025 (Monday)

16.	Process email ID to submit Expression of Interest	primat.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Please note that this publication of Form-G is subject to the approval from Hon'ble NCLT towards extension and exclusion.

CA IP Sachin Shrinivas Bhattad
Authorised Director
Stress Credit Resolution Private Limited
Resolution Professional
Primat Infrapower & Multiventures Private Limited
Reg No: IBBI/IPE-0094/IPA-3/2023-24/50059
Regd. Add. with IBBI**:** B - 1305/6, Dosti Elite,
Road No. 29, Sion (East), Mumbai – 22
AFA valid up to 31.12.2025

Date: 17.05.2025
Place: Mumbai

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

॥ न मे भक्त प्रणश्यति ॥

रखडलेल्या प्रकल्पांचे काय?

राज्य सरकारने पुढच्या शंभर ते दीडशे दिवसांत मंत्रालयासाठी आणखी एक इमारत उभारण्याचा निर्णय घेतला. राज्याचा वाढता प्रशासकीय कारभार लक्षात घेता या इमारतीची आवश्यकताही आहे. यात कोणतेही दुमत नाही. याच प्रशासकीय कारभाराचे कारण देऊन दोन वर्षांपूर्वीच सरकारने एअर इंडियाची याच परिसरातील टोलेजंग इमारतही खरेदी केल्याची चर्चा आहे. त्या इमारतीचा पुढे नेमका काय उपयोग करणार याबद्दल कुठलाही खुलासा झालेला नाही. परंतु मंत्रालय आणि त्याच्या परिसरातच प्रशासकीय व्यवस्था पुरेशी असणे ही काळाची गरजही ठरते. मंत्रालयाच्या मूळ इमारतीशिवाय एक प्रशासकीय इमारतसुद्धा मंत्रालयाच्या समोरच आहे. एकीकडे या सगळ्या गरजांची पूर्तता केली जात असताना ज्या कारणांसाठी या इमारती उभ्या राहतात तिथून राज्यभरातील विकासकामांना किंवा सामान्य जनतेच्या कामांना वेग प्राप्त होणे तितकेच गरजेचे आहे. शंभर दिवसांच्या काळाची मर्यादा ठेवून सरकारी यंत्रणांकडून कामे करून घेण्याची कल्पना कितपत प्रभावी ठरली हे अद्याप सिद्ध व्हायचे आहे. कदाचित याच धोरणानुसार ही पाच मजली इमारतही ऑगस्ट २०२५ पर्यंत पूर्ण करण्याचे उद्दिष्ट ठेवले गेले आहे. जर प्रत्यक्षात तसे घडून आले तर प्रचंड वेगाने सरकारी कामे होऊ शकतात. याविषयी लोकांच्या मनात विश्वास निर्माण होईल आणि तसा तो झालाही पाहिजे. दुर्दैवाने आज तशी परिस्थिती दिसत नाही. आमदारांचे मानधन मंत्र्यांच्या केबीन, बंगल्यांच्या दुरूस्त्या, शासकीय अधिकाऱ्यांच्या निवासस्थानांची रंगरंगोटी सर्वांच्याच वाहन ताफ्यांवर होणारा खर्च या सगळ्यांचा हिशेब आणखीनच वेगळा ठरतो. परंतु महाराष्ट्राच्या ग्रामीण भागासाठी किंवा काही महानगरांसाठी अनेक गोष्टी अशा आहेत की ज्या पंधरा-पंधरा वीस-वीस वर्षे रखडलेल्या आहेत. त्या नेमक्या कधी पूर्ण होतील हे कोणीही सांगू शकत नाही. म्हणूनच मंत्री, अधिकारी, लोकप्रतिनिधी यांच्यासाठी आवश्यक असलेल्या सोयीसुविधा वेगाने पूर्ण होतात, पण सामान्य जनतेसाठी आवश्यक असलेल्या गरजांची पूर्ततादेखील ठराविक मुदतीत होत नाही ही वस्तुस्थिती आहे.

कमालीची उदासीनता

नव्या इमारतीच्या निमित्ताने राज्याच्या जुन्या कामांना किंवा प्रकल्पांना नवा वेग येईल का असा प्रश्न विचारल्यास गैरलागू ठरू नये मग अगदी मुंबई, गोवा महामार्गापासून ते नाशिक, पुणे रस्त्याचा विस्तार, नाशिक पुणे रेल्वेचे भिजत घोंगडे, संभाजीनगर नाशिक मार्गाचा लटकलेला विस्तार, राज्यभरातल्या साठ-पासष्ट टक्के गावांना होत नसलेला पाणीपुरवठा, सामान्य जनतेला उपयुक्त ठरणाऱ्या एसटीची आणि बसस्थानकांची दुर्दशा अशा एक ना अनेक रखडलेल्या किंवा दुर्लक्षित राहिलेल्या प्रकल्पांची जंत्री देता येऊ शकते. जर मंत्रालयाच्या नवीन विस्तारित इमारतीचे बांधकाम शंभर दिवसांत पूर्ण केले जात असेल तर अन्य महत्त्वाच्या प्रकल्पांसाठी पाच पाच हजार दिवस होऊनही काम का पूर्ण होऊ नये. असा प्रश्न स्वाभाविकपणे उपस्थित होतो. प्रत्येक विभागवार अशा रखडलेल्या कामांची यादी केली तरी ती प्रत्येक विभागात शंभर शंभर कामांची नावे घेऊन येऊ शकते. मुख्यमंत्र्यांनी आपला पदभार स्वीकारल्यानंतर शासकीय प्रशासनाला शंभर दिवसांच्या कामांचे टार्गेट दिले होते. काही विभागांनी दिलेली उद्दिष्टपूर्ती केल्याचेही सांगितले गेले होते. आता त्याच शृंखलेतला दुसरा भाग म्हणून दीडशे दिवसांच्या कामांचेही उद्दिष्ट काही विभागांना दिले गेले आहे. एकूणच या योजनेअंतर्गत मंत्रालयाच्या नवीन इमारतीचे बांधकामही शंभर दिवसांत पूर्ण करण्याचे उद्दिष्ट ठेवले गेले असावे. शंभर असो किंवा दीडशे दिवसांची मुदत असो. जर तशा प्रकारचा आग्रह राज्यकर्त्यांकडून धरला गेला तर कामे होऊ शकतात हे या अनुभवावरून स्पष्ट होते. परंतु प्रत्येकवेळी अशी कालमर्यादा घालून कामे करून घेणे नेहमीच शक्य होणार नाही. मुळातच ३६५ दिवसांचे कामाचे वेळापत्रक ठरले पाहिजे. म्हणजेच कालबद्ध कामाचे नियोजन आपोआप होऊ शकेल. काही कामे अचानकपणेसुद्धा उद्भव शकतात. परंतु एकूण वर्षभरातल्या प्रस्तावित कामांची तरतूद अंदाजपत्रकाच्या माध्यमातून केली जाते. अनेकवेळेला तर अंदाजपत्रकात पैशांची तरतूद असूनही वर्षभर कामच सुरू झाले नसल्याचे आढळून येते.

पाण्याचा गंभीर प्रश्न

शासकीय कारभारातला हलगर्जीपणा, दिरंगाई बेजबाबदारपणा या सगळ्या गोष्टी गृहित धरल्या जातात. वस्तुतः तसे असता कामा नये. कुठेतरी राज्यकर्त्यांकडूनच कामे पूर्ण करून घेण्याबाबत आग्रह धरला जात नाही. किंवा यंत्रणांकडून केली जाणारी टाळाटाळ मान्य करण्याचा प्रकार घडतो. यामागे केवळ उदासीनता एवढेच एक कारण आहे. यंत्रणांमध्ये सुसूत्रता राहावी म्हणून वरपासून खालपर्यंत उतरंड असते. त्यासाठी कालबद्ध पदोन्नतीची नियमावली काटेकोरपणे पाळली जाते म्हणजे प्रमोशन किंवा पदोन्नतीबाबत कालबद्धपणा पाळला जातो. पण ज्या कामांसाठी सरकारी यंत्रणा असतात, ती कामे कालबद्धरीतीने पूर्ण होत नाहीत हे एक मोठे आश्चर्य ठरते. म्हणजे सोयीसुविधा किंवा साधनसामुग्रींचा आग्रह धरणाऱ्या या यंत्रणा सामान्य लोकांसाठी असलेल्या कामांबाबत कमालीची उदासीनता का दाखवतात हे कळत नाही. राज्याच्या अनेक भागांतून लोकांना मंत्रालयात यावे लागते म्हणजे आता नवी इमारत बांधत असताना याही गोष्टीचा विचार करणे क्रमप्राप्त ठरते ती म्हणजे राज्याचे जे प्रमुख प्रशासकीय विभाग आहेत किंवा जिथे विभागीय आयुक्तालये आहेत. एकतर ती सक्षम केली पाहिजेत. किंवा या चारही ठिकाणी मिनी मंत्रालय उभारून कामांचा वेग वाढवला पाहिजे. या मिनी मंत्रालयांमुळे कामे वेगाने होऊ शकतील. आणि सामान्य माणसाला थेट मुंबईला येण्याचा हेलपाटाही घालावा लागणार नाही. अर्थातच जसे इमारतीचे बांधकाम हे प्राधान्यक्रमाने होत आहे त्याच प्राधान्याने राज्यातील पिण्याच्या पाण्याचा प्रश्न सोडवला गेला पाहिजे.

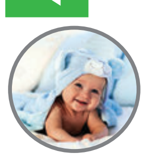
सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

**तुमच्याकडे समाधान असेल तर तुम्ही श्रीमंत आहात,
तुमच्याकडे जर शांती असेल तर तुम्ही सुखी आहात आणि
जर तुमच्याकडे दया असेल तर तुम्ही एक चांगली व्यक्ती आहात.**

पंचांग

शनिवार, १७ मे, २०२५
शक १९४७ विश्वावसुनामसंवत्सर



वैशाख कृष्ण पंचमी
नक्षत्र : पूर्वाषाढा

रवी उदय- ०६-०५
रवी अस्त- १९-०६

-: जन्मराशी :-
००-०१ ते २४-०० धनु

संत चोखोबा महाराज पुण्यतिथी-मंगळवेढा; जागतिक दूरसंचार दिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दांगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरीया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे** • कार्यकारी संपादक: **समीर करंबे** (*पी.आर.बी. कायद्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभाग: ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेल: navakal.1923@gmail.com
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. . 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2, M.I.D.C., Shiroli Industrial Area, Village Shiroli, Tal. Hatkanagle, Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

पाककृती

आंब्याचे रायते

साहित्य :- ६ ते ७ आंबे, तिखट मसाला, कडीपत्ता, लसूण, मोहरी, जिरे, गूळ, मीठ, पाणी, तेल

कृती :- ६ ते ७ पिकलेले रायवळ आंबे आणा आणि स्वच्छ धुवून घ्या. त्यानंतर गॅसवर टोप ठेवा. टोपात पाणी घालून त्यात आंबे उकळवून घ्या. त्यानंतर आंबे थंड होऊ द्या आणि नंतर आंब्याच्या साली काढून घ्या. आंब्याच्या सालीला उरलेला आंब्याचा रस असतो तो हाताने पिळून घ्या आणि साल फेकून द्या. नंतर एका ताटात उकळवून घेतलेल्या आंब्यात, थोडा गूळ, तिखट मसाला, थोडेसे मीठ टाका आणि एकजीव करून बाजूला ठेवून द्या. त्यानंतर टोपात तेल घ्या आणि लसूण, मोहरी, जिरे, कडीपत्ताची फोडणी द्या. नंतर आंब्याचे तयार करून घेतलेले मिश्रण त्यात घाला. जेवढा रस पाहिजे असेल तितके पाणी घातले तरी चालेल. नंतर १० मिनिटे शिजू द्या. उकळल्यानंतर गॅस बंद करा. अशाप्रकारे आंब्याचे रायते तयार. तुम्ही आंब्याचे रायते फ्रिजमध्ये ठेवलात तर दोन दिवस व्यवस्थित राहू शकते.

इंग्लंड दौऱ्यासाठी महिला क्रिकेट संघाची घोषणा

■ मुंबई

क्रिकेट नियामक मंडळाने आज इंग्लंडला जाणाऱ्या महिला क्रिकेट संघाची घोषणा केली. २८ जून ते २२ जुलै दरम्यान होणाऱ्या या दौऱ्यासाठी हरमनप्रित कौरकडेच कर्णधारपदाची धुरा सोपवण्यात आली असून, स्मृती मंधाना ही उपकर्णधार असेल. या दौऱ्यात भारत व इंग्लंड संघादरम्यान ५ टी-ट्वेंटी तर ३ एकदिवसीय सामने खेळवले जाणार आहेत.

सलामी फलंदाज शेफाली वर्माने संघात पुनरागमन केले असून, स्नेहा राणाही संघात परत आली आहे. मुंबईची जलदगती गोलंदाज सायली सातघरेनेही संघात स्थान मिळवले आहे. राष्ट्रीय स्तरावर तिची कामगिरी चांगली झाल्याबद्दल तिची ही निवड झाली आहे.

भारतीय टी-ट्वेंटीचा संघ पुढीलप्रमाणे, हरमनप्रित कौर (कर्णधार), स्मृती मंधाना (उपकर्णधार), शेफाली वर्मा, जोमिमा रॉड्रिग्ज, ऋचा घोष (विकेटकिपर), यास्तिका भाटिया, इरलीन देयोल, दिप्ती शर्मा, स्नेह राणा, नल्लापुरेड्डी चरणी, शुचि उपाध्याय, अमनजोत कौर, अरुंधती रेड्डी, क्रांती गौड, सायली सातघरे, एकदिवसीय संघ हरमनप्रित कौर, स्मृती मंधाना, प्रतिका रावल, हरलीन देयोल, जेमिमा रॉड्रिग्ज, ऋचा घोष, यास्तिका भाटिया, तेजल हसबनीस, दिप्ती शर्मा, स्नेहा राणा, नल्लापुरेड्डी चरणी, शुचि उपाध्याय, अमनजोत कौर, अरुंधती रेड्डी, क्रांती गोड व सायली सातघरे

दौऱ्याचा कार्यक्रम

टि ट्वेंटी सामने - २८ जून नॉटिंगम, १ जुलै ब्रिस्टल, ४ जुलै द ओव्हल, ९ जुलै मँचेस्टर, १२ जुलै बर्मिंघम, एकदिवसीय सामने १६ जुलै साऊथहॅम्पटन, १९ जुलै लॉर्ड्स, २२ जुलै चेस्टर ली स्ट्रिट

नीरज चोप्रा दोहा डायमंड लीग स्पर्धेमध्ये सहभागी

■ दोहा

भारताचा स्टार भालाफेकपटू नीरज चोप्रा दोहा इथे सुरू झालेल्या दोहा डायमंड लीग स्पर्धेत सहभागी झाला आहे. त्याच्याबरोबर भारताचा किशोर जेनाही या स्पर्धेत उतरत असून, या दोघांच्या कामगिरीकडे क्रीडा रसिकांचे लक्ष लागले आहे. चोप्राने २०२३ मध्ये या स्पर्धेचे अजिंक्यपद जिंकले होते तर २०२४ मध्ये त्याला दुसऱ्या स्थानावर समाधान मानावे लागले होते. या स्पर्धेत नीरज चोप्रासमोर अँडरसन पिटर्स याचे कडवे आव्हान आहे. त्याने दोन वेळा जागतिक चॅम्पियन स्पर्धा जिंकली असून, २०२४ च्या ऑलिम्पिकमध्ये त्याला रौप्य पदकावर समाधान मानावे लागले होते. याबरोबरच ऑलिम्पिक स्पर्धेत सुवर्णपदक विजेता पाकिस्तानचा भालाफेकपटू अर्शद नदीम, जपानचा रॉड्रीक जेंकी डिन, केनियाचा ज्युलियस येगो आणि ज्युलियन याचे कडवे आव्हान राहणार आहे. भारतीय खेळाडू असलेला किशोर जेना यानेही ८७.५४ मीटर भाला फेकून सर्वांचे लक्ष आपल्याकडे वेधून घेतले आहे.

सुपरबेट बुद्धिबळ स्पर्धा प्रज्ञानंद आघाडीवर

बुखारेस्ट - रोमानियाची राजधानी बुखारेस्ट इथे सुरू असलेल्या सुपरबेट क्लासिक बुद्धिबळ स्पर्धेच्या अंतिम फेरीपूर्वी भारतीय ग्रॅन्डमास्टर आर. प्रज्ञानंद याने आपली खेळी अनिर्णित राखून आघाडी घेतली आहे. तो पाच गुण मिळवून आघाडीवर आहे. प्रज्ञानंद याने आठव्या फेरीत अमेरिकन ग्रॅन्डमास्टर वेसले याला पराभूत केले होते. विश्वविजेत्या डी. गुकेश यानेही अमेरिकेच्या लेवोनो आयोनियन याला पराभूत केले. प्रज्ञानंद सर्वोच्च स्थानी तर गुकेश संयुक्तरित्या सातव्या स्थानावर आहेत.

आयपीएल स्पर्धा पुन्हा सुरू! आज केकेआरची लढत बंगळुरुशी

■ मुंबई

पहलगाम हल्ला व त्यानंतर निर्माण झालेल्या युद्धजन्य स्थितीमुळे तात्पुरती स्थगित केलेली आयपीएल स्पर्धा उद्यापासून पुन्हा सुरू होत आहे. दुसऱ्या टप्प्यातील आजचा सामना रॉयल चॅलेंजर्स बंगळुरु विरुद्ध कोलकाता नाईट रायडर्स यांच्यात होणार आहे. बंगळुरुच्या एम चिन्नास्वामी स्टेडियमवर हा सामना खेळवला जाणार असला तरी तोही पावसाच्या सावटाखाली आहे. आयपीएलच्या या दुसऱ्या टप्प्यात केवळ १३ सामने शिल्लक असून आतापर्यंत कोणताही संघ प्ले ऑफमध्ये पोहोचलेला नाही. रॉयल चॅलेंजर्स बंगळुरुने ११ सामन्यांमधील ८ सामने जिंकून १६ गुण मिळवलेले आहेत. तर कोलकाता नाईट रायडर्सचा संघ १२ पैकी केवळ ५ सामने जिंकून ६ व्या स्थानावर आहे. दुसऱ्या टप्प्यात चेन्नई सुपर किंग्ज, राजस्थान रॉयल्स व सनरायजर्स हैदराबाद हे तीन संघ स्पर्धेतून जवळ जवळ बाहेर पडले आहेत. गुजरात टायटन्स, बंगळुरु हे दोन्ही संघ प्रत्येकी १६ गुण मिळवून सर्वोच्च स्थानावर आहे. पंजाब दुसऱ्या स्थानावर असून, त्यांना पुढील तीन सामन्यांपैकी किमान २ सामने जिंकावे लागणार आहेत. कोलकाता व लखनौ सुपर जायंट्सचे संघही बाहेर पडण्याच्या सीमारेषेवर आहेत. आधीच धोक्यात असलेला लखनौचा संघ मंयक यादव बाहेर पडल्यानंतर अधिक कमकुवत होणार आहे. त्याची जागा न्युझीलंडचा वेगवान गोलंदाज विल्यम ओ रोर्क याचा संघात समावेश करण्यात आला आहे.

कबड्डी संघांनी स्पर्धेसाठीची नोंदणी करण्याचे आवाहन

■ मुंबई

मुंबई शहर कबड्डी असोसिएशनच्या वतीने येत्या २४ व २५ मे रोजी १८ वर्षांखालील मुलामुलींची निवड चाचणी होणार आहे. या स्पर्धेत सहभागी होण्यासाठी संस्थांनी नोंदणी प्रक्रिया पूर्ण करण्याचे आवाहन करण्यात आले आहे. मुंबई शहर कबड्डी असोसिएशनने संस्थांना पाठवलेल्या पत्रात म्हटले आहे की, मुंबईत जिल्हा अजिंक्यपद निवड चाचणी स्पर्धेत सहभागी होणाऱ्या संलग्न संस्थांनी प्रत्यक्ष कार्यालयात येऊन नोंदणी प्रक्रिया पूर्ण करायची आहे. येत्या २० मे पर्यंत ही प्रक्रिया पूर्ण करणे आवश्यक आहे. या निवड चाचणीसाठी वयोमर्यादा १५ ते १८ वर्षे असून १ जानेवारी २००७ ते ३१ डिसेंबर २०१० या काळात जन्मलेली मुलं मुली या स्पर्धेसाठी पात्र होणार आहेत.

आशियाई बुद्धिबळ निहाल सरीन उपविजेता

अलऐन - संयुक्त अरब अमिरातीच्या अलऐनमध्ये खेळल्या गेलेल्या आशियाई बुद्धीबळ स्पर्धेत भारतीय ग्रँडमास्टर निहाल सरीन उपविजेता ठरला आहे. अंतिम फेरीत त्याने इराणच्या बार्दिया दानेश्वरला हरवले असले तरी टाय ब्रेकमधील कमी गुणांमुळे रौप्य पदकावर समाधान मानावे लागले. दोन्ही खेळाडूंनी नऊ राऊंडमध्ये प्रत्येकी ७ गुण मिळवले होते. सरीन विजेता ठरला नसला तरी या रौप्य पदकाच्या जौरावर त्याने फिडे विश्व बुद्धीबळ स्पर्धेत आपली जाग निश्चित केली आहे.

HERANBA

CIN: L24231GJ1992PLC017315
Reg. Off: Plot No. 1504/1505/1506/1 GIDC, Phase-III, Valsad, Vapi - 396195, Gujarat, India.
Cor. Off: 2nd Floor, A-Wing, Fortune Avirahi, Jain Derasar Road, Borivali-West, Mumbai - 400092, Maharashtra, India.
Website: www.heranba.co.in; **Email:** compliance@heranba.com

NOTICE

Pursuant to Regulation 29 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended from time to time), Notice is hereby given that a meeting of the Board of Directors of **Heranba Industries Limited**, will be held on **Friday, May 23, 2025**, to consider and approve inter-alia the Audited Standalone and Consolidated Financial Results of the Company for the quarter and year ended March 31, 2025.

Further, we wish to inform that the company's Trading Window for dealing in securities of the company by Designated Person(s) has already been closed with effect from April 01, 2025 and will remain closed till 48 hours from the declaration of Audited Standalone and Consolidated Financial Results and the same has already been informed.

For further Information/updates on this, the investors may visit the Company's website www.heranba.co.in and Stock Exchange's website at www.bseindia.com and www.nseindia.com

For Heranba Industries Limited
Sd/-
CS Abdul Latif
Company Secretary & Compliance Officer
Membership No.: A17009

Place : Mumbai
Date: 16-05-2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PRIMAT INFRAPOWER & MULTIVENTURES PRIVATE LIMITED,
OPERATING IN VARIOUS FINANCIAL SERVICES AT LOWER PAREL, MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Primat Infrapower & Multiventures Private Limited** CIN: U74110MH1999PTC285503
2.	Address of the registered office	18th Floor, A Wing, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai City, Mumbai, Maharashtra, India, 400013
3.	URL of website	https://stresscredit.com/
4.	Details of place where majority of fixed assets are located	No Tangible fixed assets
5.	Installed capacity of main products/ services	Non-Operating (ceased its operations since FY 2020-21)
6.	Quantity and value of main products/ services sold in last financial year	Non-Operating (ceased its operations since FY 2020-21)
7.	Number of employees/ workmen	Not available/Zero
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last available audited financial statements are for FY 2023-24. Further details are available at: https://stresscredit.com/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Any eligibility criteria for EOI would be over and above the disqualification criteria specified under section 29A of the Code.
10.	Last date for receipt of expression of interest	01-06-2025 (Sunday)
11.	Date of issue of provisional list of prospective resolution applicants	02-06-2025 (Monday)
12.	Last date for submission of objections to provisional list	07-06-2025 (Saturday)
13.	Date of issue of final list of prospective resolution applicants	07-06-2025 (Saturday)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07-06-2025 (Saturday)
15.	Last date for submission of resolution plans	07-07-2025 (Monday)
16.	Process email ID to submit Expression of Interest	primat.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Please note that this publication of Form-G is subject to the approval from Hon'ble NCLT towards extension and exclusion.

CA IP Sachin Shrinivas Bhattad
Authorised Director
Stress Credit Resolution Private Limited
Resolution Professional
Primat Infrapower & Multiventures Private Limited
Reg No: IBBI/IPE-0094/IPA-3/2023-24/50059
Regd. Add. with IBBI: B - 1305/6, Dosti Elite, Road No. 29, Sion (East), Mumbai – 22
AFA valid up to 31.12.2025

Date: 17.05.2025
Place: Mumbai

SUDARSHAN PHARMA INDUSTRIES LIMITED

Reg. office: 301, Aura Biplex, Plot no. 7, Above Kalyan Jewellers, S. V. Road, Borivali (W), Mumbai 400092.
CIN: L51496MH2008PLC184997 **Tel:** 022 - 4222 1111
Website: www.sudarshanpharma.com **Email:** compliance@sudarshanpharma.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING

Members are requested to note that pursuant to and in compliance with the provisions of Section 110 and all other applicable provisions, if any, of the Companies Act, 2013 read with the applicable Rules framed thereunder including Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory amendment(s), modification(s) or re-enactment(s) thereof, for the time being in force) (the "**Act**"), General Circular nos. 9/2024 dated September 19, 2024 and the previous circulars on COVID-19 related relaxations issued by Ministry of Corporate Affairs (MCA) applicable in this regard (the "**MCA Circulars**"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations And Disclosure Requirements) Regulations, 2015 ("**SEBI Listing Regulations**") and all other applicable laws, rules and regulations, if any the Company has sent the Notice of the EGM on 16th May, 2025, through electronic mode only, to those members whose e-mail addresses are registered with the Company / Registrars and Transfer Agent ("**RTA**"), Kfin Technologies Limited ("**Kfintech**") / Depositories.

Sr. no.	Description of Special Business
1	Authority to create charges, mortgages, hypothecations and other encumbrances under Section 180(1)(a) upto an amount not exceeding Rs.2500 Crores
2	Authority to borrow from time to time, any sum or sums of monies under Section 180(1)(c) upto an amount not exceeding Rs.2500 Crores
3	Approval of Related Party Transactions with Sudarshan Pharma Industries Private Limited, Singapore, wholly-owned subsidiary of the Company
4	Approval of Related Party Transactions with Ratna Lifesciences Private Limited, wholly-owned subsidiary of the Company
5	Approval of Related Party Transactions with Ishwari Healthcare Private Limited, subsidiary of the Company
6	Approval of Related Party Transactions with Sudarshan Maven Pharma Private Limited, subsidiary of the Company
7	Approval of Related Party Transactions with Life Science Chemical Private Limited, wholly-owned subsidiary of the Company
8	Approval of Related Party Transactions with Sudarshan Pharma Lifescience Private Limited, wholly-owned subsidiary of the Company
9	Approval of Related Party Transactions with Sudarshan Solvents Industries Limited, related party
10	Approval of Related Party Transactions with Sachin Chemsolve Industry Private Limited, related party
11	Approval of Related Party Transactions with Sudarshan Capital Private Limited, related party
12	Approval of Related Party Transactions with Magicremedi Private Limited, related party
13	Approval of Related Party Transactions with Sudarshan Chempharma India LLP, related party
14	Approval of Related Party Transactions with Sudarshan Akshar Specialty Chemicals LLP, related party
15	Approval of Related Party Transactions with M/s. Sachin Chemicals, related party

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice on Friday, 16th May, 2025 by electronic mode to the Members of the Company holding shares as on Friday, 9th May 2025 and whose email address(es) are registered with the Company / Depository(s) / Depository Participants / Registrar and Transfer Agent - Kfintech.

Notice together with explanatory statement and instruction for E-voting is available on the website of the Company at www.sudarshanpharma.com, on the website of BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited ("**NSDL**") at www.evoting.nsdl.com

The voting rights of members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as of the cut-off date i.e. Thursday, 5th June, 2025 ("**Cut-off date**"). The remote e-voting period commences on Monday, 9th June, 2025 at 9.00 a.m. IST and ends on Wednesday, 11th June, 2025 at 5.00 p.m. IST. Thereafter, the remote e-voting module shall be disabled for voting by NSDL.

Members whose email address are not registered with Depository Participants (in case of shares held in electronic / dematerialized mode) or with Kfintech (in case of shares held in physical mode) hold shares as on Cut-off date can cast their vote on resolutions proposed in the Notice through E-voting, by following the instructions given in the Notes to the Notice under "Voting through E-Voting" or can contact the Company at compliance@sudarshanpharma.com

Members who have not registered / updated their email address(es), are requested to get the same registered / updated with the Company (in case of shares held in physical mode) by writing to the Company at compliance@sudarshanpharma.com along with details of folio number, scanned copy of share certificate (front and back) and self-attested copy of PAN card (front and back) or with their Depository Participants (in case of shares held in electronic / dematerialized mode) with whom they maintain their demat accounts.

Details of persons contacted for any issues / queries grievances relating to E-voting:

NSDL:
Members may refer to the Frequently Asked Questions ("**FAQs**") and e-voting user manual available at www.evoting.nsdl.com, under "Help" section or send an email to evoting@nsdl.com

Company:
Mr. Nirav Shah, Company Secretary & Compliance Officer at 301, Aura Biplex, Plot no. 7, Above Kalyan Jewellers, S. V. Road, Borivali (West), Mumbai - 400092 or send an email at compliance@sudarshanpharma.com or call at 022 - 4222 1111.

By Order of the Board of Directors
For, **Sudarshan Pharma Industries Limited**
Sd/-
Sachin Mehta
Joint Managing Director
DIN: 02211178

Date: 16th May, 2025
Place: Mumbai

DUNCAN
DUNCAN ENGINEERING LIMITED

Regd.Office : F-33, Ranjangaon MIDC, Karegaon, Tal-Shirur, Dist. Pune - 412220, CIN: L28991PN1961PLC139151
Tel : + 91-2138-660066, Website: www.duncanengg.com, Email ID: complianceofficer@duncanengg.com

AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

Based on the recommendations of the Audit Committee, the Board of Directors of Duncan Engineering Limited ("the Company") at its meeting dated May 16, 2025, has approved the Audited Financial Results for the quarter and Year ended March 31, 2025, in terms of Regulation 33 of SEBI (Listing Obligations & Disclosures Requirements) Regulations, 2015.

The aforesaid Financial Results along with the Audit Report of the Statutory Auditors of the Company (S S Kothari Mehta & Co. LLP) thereon are available at **https://duncanengg.com/investors_details/board-meeting-notice-and-outcome** and can also be accessed by scanning a Quick Response Code given below:

Scan the QR Code to view the Results on the Website of the Company

For Duncan Engineering Limited
Akshat Goenka
Managing Director
DIN: 07131982

Date: 16.05.2025
Place: Noida

GIC HOUSING FINANCE LTD.

गृहे सौख्यम् विराजते

YOUR ROAD TO A DREAM HOME
CIN : L65922MH1989PLC054583
Regd. Office : 6th Floor, National Insurance Building, 14, Jamshedji Tata Road, Churchgate, Mumbai - 400 020. | Website: www.gichfindia.com

STATEMENT OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

(₹ in Lakh)

Sr. No	PARTICULARS	Quarter Ended (31/03/2025) (Audited)	Quarter Ended (31/03/2024) (Audited)	Year to Date (31/03/2025) (Audited)	Previous Year Ended (31/03/2024) (Audited)
1	Total Income from operations	27,581	26,553	1,08,888	1,06,964
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	6,854	7,910	21,943	20,391
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	5,548	7,910	20,637	20,391
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	3,509	5,359	16,017	15,116
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3,483	5,415	15,999	15,357
6	Paid up Equity Share Capital (Face value ₹ 10/-)	5,385	5,385	5,385	5,385
7	Reserves as at 31st March (Audited)	1,91,053	1,77,477	1,91,053	1,77,477
8	Securities Premium Account	11,699	11,699	11,699	11,699
9	Net Worth (Audited)	1,96,441	1,82,865	1,96,441	1,82,865
10	Paid up Debt capital/Outstanding Debt	8,72,731	8,56,329	8,72,731	8,56,329
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	4.44	4.68	4.44	4.68
13	Earning Per Share (EPS) on Face Value ₹ 10/-				
	(a) Basic	6.52	9.95	29.74	28.07
	(b) Diluted	6.52	9.95	29.74	28.07
		Not Annualised	Not Annualised	Annualised	Annualised
14	Capital Redemption Reserve	-	-	-	-
15	Debenture Redemption Reserve	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable
17	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable

Notes:

(a) The above is an extract of the detailed format of audited standalone financial results for the quarter and year ended March 31, 2025 filed with National Stock Exchange of India Limited and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the audited standalone financial results are available on the National Stock Exchange of India Ltd. website (URL: https://www.nseindia.com), BSE Limited website (URL: https://www.bseindia.com) and on the website of the Company (URL: https://www.gichfindia.com).

(b) In compliance with Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the above standalone financial results for the quarter and year ended March 31, 2025 have been audited by the Statutory Auditors of Company, reviewed and recommended by the Audit Committee and subsequently approved by the Board of Directors at their respective meeting held on May 16, 2025.

(c) For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website (URL: https://www.nseindia.com), BSE Limited website (URL: https://www.bseindia.com) and on the website of the Company (URL: https://www.gichfindia.com).

(d) The Board has recommended a dividend of ₹ 4.5 per equity share of ₹ 10/- each (45%) subject to approval of the members of the company at the forthcoming Annual General Meeting.

(e) During the year ended March 31, 2025 the Company has reviewed, assessed and written off the Loan Origination System (LOS) software, classified under intangible assets, with a carrying value of ₹ 1,306 lakh as at reporting date and in accordance with Ind AS 1 – Presentation of Financial Statements, the carrying value of the asset has been charged to the Statement of Profit and Loss as an exceptional item, considering the nature, frequency and materiality of the transaction.

(f) There are no changes in the accounting policies for the quarter and year ended March 31, 2025 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.

(g) Figures for the previous period / year have been regrouped / reclassified wherever necessary in order to make them comparable with figures for the quarter and year ended March 31, 2025.

STATEMENT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

(₹ in Lakh)

Sr. No	PARTICULARS	Quarter Ended (31/03/2025) (Audited)	Quarter Ended (31/03/2024) (Audited)	Year to Date (31/03/2025) (Audited)	Previous Year Ended (31/03/2024) (Audited)
1	Total Income from operations	27,583	26,554	1,08,894	1,06,968
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	6,868	7,921	21,976	20,416
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	5,562	7,921	20,670	20,416
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	3,520	5,367	16,042	15,135
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3,494	5,423	16,024	15,376
6	Paid up Equity Share Capital (Face value ₹ 10/-)	5,385	5,385	5,385	5,385
7	Reserves as at 31st March (Audited)	1,91,096	1,77,495	1,91,096	1,77,495
8	Securities Premium Account	11,699	11,699	11,699	11,699
9	Net Worth (Audited)	1,96,484	1,82,883	1,96,484	1,82,883
10	Paid up Debt capital/Outstanding Debt	8,72,731	8,56,329	8,72,731	8,56,329
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	4.44	4.68	4.44	4.68
13	Earning Per Share (EPS) on Face Value ₹ 10/-				
	(a) Basic	6.54	9.97	29.79	28.11
	(b) Diluted	6.54	9.97	29.79	28.11
		Not Annualised	Not Annualised	Annualised	Annualised
14	Capital Redemption Reserve	-	-	-	-
15	Debenture Redemption Reserve	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable
17	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable

Notes:

(a) The above is an extract of the detailed format of audited consolidated financial results for the quarter and year ended March 31, 2025 filed with National Stock Exchange of India Limited and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the audited consolidated financial results are available on the National Stock Exchange of India Ltd. website (URL: https://www.nseindia.com), BSE Limited website (URL: https://www.bseindia.com) and on the website of the Company (URL: https://www.gichfindia.com).

(b) In compliance with Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the above consolidated financial results for the quarter and year ended March 31, 2025 have been audited by the Statutory Auditors of Company, reviewed and recommended by the Audit Committee and subsequently approved by the Board of Directors at their respective meeting held on May 16, 2025.

(c) For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website (URL: https://www.nseindia.com), BSE Limited website (URL: https://www.bseindia.com) and on the website of the Company (URL: https://www.gichfindia.com).

(d) The Board of GIC Housing Finance Limited ("Company") has recommended a dividend of ₹ 4.5 per equity share of ₹ 10/- each (45%) subject to approval of the members of the company at the forthcoming Annual General Meeting.

(e) During the year ended March 31, 2025 the Company has reviewed, assessed and written off the Loan Origination System (LOS) software, classified under intangible assets, with a carrying value of ₹ 1,306 lakh as at reporting date and in accordance with Ind AS 1 – Presentation of Financial Statements, the carrying value of the asset has been charged to the Statement of Profit and Loss as an exceptional item, considering the nature, frequency and materiality of the transaction.

(f) There are no changes in the accounting policies for the quarter and year ended March 31, 2025 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.

(g) The figures for the previous periods / year have been regrouped / reclassified wherever necessary in order to make them comparable with figures for the quarter and year ended March 31, 2025.

For and on behalf of the Board
Sd/-
Sachindra Salvi
Managing Director & CEO
DIN : 10930663

Place : Mumbai
Date : May 16, 2025

SIGNATURE GLOBAL
REALTY. RELIABILITY. RESPONSIBILITY.

AN ISO 9001:2015; 14001:2015; 45001:2018; 27001:2022; 31000:2018 CERTIFIED

Signatureglobal (India) Limited

Registered office: 13th floor, Dr. Gopal Das Bhawan, 28, Barahkhamba Road, Connaught Place, New Delhi-110001
CIN- L70100DL2000PLC104787, **Website :** www.signatureglobal.in
Tel: 011 49281700, **Email:** cs@signatureglobal.in

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31 MARCH 2025

(Rs. in million unless otherwise stated)

S. No.	Particulars	Quarter ended: 31 March 2025 (Unaudited) (Refer note 6)	Quarter ended: 31 December 2024 (Unaudited)	Quarter ended: 31 March 2024 (Unaudited) (Refer note 6)	Year ended: 31 March 2025 (Audited)	Year ended: 31 March 2024 (Audited)
1	Total income from operations	5,704.34	8,621.47	7,227.38	26,379.90	13,245.55
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	727.23	262.53	345.84	1,050.72	44.69
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	727.23	262.53	345.84	1,050.72	44.69
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	611.26	291.35	412.54	1,012.09	163.24
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	609.33	292.14	411.52	1,002.06	161.56
6	Equity share capital (face value of Re. 1 each)	140.51	140.51	140.51	140.51	140.51
7	Reserves (excluding Revaluation Reserve)				7,126.83	6,126.03
8	Earnings per equity share (face value of Re. 1 each per share) (quarterly figures are not annualised)					
	Basic (Rs. per share)	4.34	2.07	2.93	7.19	1.22
	Diluted (Rs. per share)	4.34	2.07	2.93	7.19	1.22

1 In terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended), this Statement of Consolidated Financial Results for the quarter and year ended 31 March 2025 ("Consolidated Financial Results") of Signatureglobal (India) Limited (the "Holding Company" or the "Company") and its subsidiaries (the Company along with subsidiaries together referred to as "the Group") has been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 15 May 2025 and have been subject to audit by the statutory auditors of the Company.

2 The Consolidated Financial Results, for the quarter and year ended 31 March 2025 have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards 34, Interim Financial Reporting ('Ind AS - 34'), prescribed under Section 133 of the Companies Act, 2013 (the Act) and other accounting principles generally accepted in India and is in compliance with the presentation and disclosure requirement of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended).

3 During the year ended 31 March 2024, the Company had completed its Initial Public Offer ('IPO') of 18,961,038 Equity shares having face value of Rs. 1 each, at an issue price of Rs. 385 per equity share (including share premium of Rs. 384 per share), comprising offer for sale of 3,298,701 shares by selling shareholder aggregating to Rs. 1,270.00 million and a fresh issue of 15,662,337 shares aggregating to Rs. 6,030.00 million. The equity shares of the Company were listed on BSE Limited ('BSE') and National Stock Exchange of India Limited ('NSE') on 27 September 2023.

4 The Board of Directors of the Company at their meeting held on 29 August 2024 approved the formulation of "Signatureglobal Employee Stock Plan 2024" ('ESOP Plan'), with the authority to grant not exceeding 850,000 employee stock options to such eligible employees of the Company/ Subsidiary companies as may be determined by the Nomination and Remuneration Committee, in one or more tranches, from time to time, which in aggregate shall be exercisable into not more than 850,000 equity shares of face value of Rs. 1 each fully paid up, subject to regulatory/statutory approvals. The said ESOP Plan had been subsequently approved by the shareholders/ members at the Annual General Meeting held on 28 September 2024. Subsequent to year ended 31 March 2025, the Nomination and Remuneration Committee in their meeting held on 15 May 2025, has approved the grant of 850,000 stock options to eligible employees, under the above-mentioned ESOP Plan.

5 During the year ended 31 March 2025, the Group has executed the sale deed on 23 October 2024 with respect to one of its investment property at Gurugram, that had been classified as 'asset held for sale', during the year ended 31 March 2024 and the said transaction has reached finality.

6 Figures for the quarters ended 31 March 2025 and 31 March 2024 are the balancing figures between audited figures for the full financial year and the reviewed year to date published unaudited figures upto the third quarter of the respective financial years.

Key Standalone financial information is given below:

(Rs. in million unless otherwise stated)

S. No.	Particulars	Quarter ended: 31 March 2025 (Unaudited) (Refer note 6)	Quarter ended: 31 December 2024 (Unaudited)	Quarter ended: 31 March 2024 (Unaudited) (Refer note 6)	Year ended: 31 March 2025 (Audited)	Year ended: 31 March 2024 (Audited)
1	Total income from operations	5,399.09	7,002.71	2,942.06	19,882.04	9,614.07
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	624.84	277.54	(16.46)	622.92	117.62
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	624.84	277.54	(16.46)	622.92	117.62
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	521.63	277.73	88.14	625.37	221.58
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	521.05	278.27	87.49	620.50	219.38
6	Equity share capital (face value of Re. 1 each)	140.51	140.51	140.51	140.51	140.51
7	Reserves (excluding Revaluation Reserve)				9,152.67	8,532.18
8	Earnings per equity share (face value of Re. 1 each per share) (quarterly figures are not annualised)					
	Basic (Rs. per share)	3.71	1.98	0.63	4.45	1.67
	Diluted (Rs. per share)	3.71	1.98	0.63	4.45	1.67

The above is an extract of the detailed format of quarter and year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter and year ended Financial Results are available on the websites of the Stock Exchanges at **www.bseindia.com**/ **www.nseindia.com** and Company's website at **www.signatureglobal.in** and can also be accessed by scanning the below mentioned QR code:

On behalf of the Board of Directors
For Signatureglobal (India) Limited

Ravi Aggarwal
Managing Director

Place: Gurugram
Date: 15 May, 2025

CONCEPT